

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6644/2016

(Arising out of impugned final judgment and order dated 11-08-2015
in ITA No. 337/2015 passed by the High Court Of Delhi At New Delhi)

COMMISSIONER OF INCOME TAX 14

Petitioner(s)

VERSUS

JASJIT SINGH

Respondent(s)

WITH

SLP(C) No. 14447/2016 (XIV)

SLP(C) No. 23621/2016 (XIV)

SLP(C) No. 31411/2016 (XIV)

Date : 11-09-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Rupesh Kumar, Adv.
Mrs. Nisha Bagchi, Adv.
Mr. Anmol Chandan, Adv.
Mr. Shreyash Bhardwaj, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s) Mr. Ajay Vohra, Sr. Adv.
Ms. Kavita Jha, AOR
Mr. Udit Naresh, Adv.

Mr. K.R. Manjani, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Makrant Pratap Singh, Adv.
Mr. K.L. Janjani, AOR

UPON hearing the counsel the Court made the following
O R D E R

List along with all connected/similar matters.

(NARENDRA PRASAD)
COURT MASTER(RENU DIWAN)
ASSISTANT REGISTRAR